

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CA(CAA)-9(PB)/2018

IN THE MATTER OF:

**Dilli Karigari Ltd. and Desert Artisans
Handicrafts Jodhpur Ltd. and Krishna
Weavers Ltd.**

.... APPLICANT / PETITIONER

SECTION:

Under Section 230-232

Order delivered on 18.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):- Mr. P. Nagesh, Advocate

For the Respondent(s):-

ORDER

Learned counsel for the applicant states that requisite certificate showing the compliance of accounting standard as per the provisions of Section 230 read with Section 133 of the Companies Act, 2013 duly issued by a statutory auditor shall be filed. The certificate at page No. 669 does not disclose that it is given by a statutory auditor. The needful shall be done within a week.

List for further consideration on 06.02.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**